

DELHI LEGISLATIVE ASSEMBLY SECRETARIAT
BULLETIN PART-II

(General information relating to legislative and other matters)
Thursday, 3rd March, 2011/ Phalgun 16, 1932(Saka)

No. 110

Sub: Election to the Council of States (Rajya Sabha) and Legislative Council –
Maximum number of persons to be allowed of at the time of filing of
Nominations by the candidates – Instructions – regarding.

Please find overleaf the photocopy of the letter No. CEO/EL.G/102
(11)/2010/3257-75 dated the 22nd February, 2011 on the subject cited above
received from the Office of the Chief Electoral Officer, Delhi for the information
of Hon'ble members of Delhi Legislative Assembly.

P.N Mishra
Secretary

दिल्ली विधान सभा

समाचार भाग-2

विधायी तथा अन्य मामलों से संबंधित सामान्य जानकारी
बृहस्पति, 03 फरवरी, 2011/फाल्गुन 16, 1932(शक)

संख्या-110

राज्य सभा एवं विधान परिषद के निर्वाचन-उम्मीदवारों द्वारा नामांकन भरते
समय अधिकतम संख्या में लोगों को अनुमति देने के संबंध में निर्देश।

उपरोक्त विषय के संदर्भ में मुख्य निर्वाचन अधिकारी, दिल्ली से प्राप्त पत्र
संख्या-सीईओ/ईएलजी/102(11)/2010/3257-75 दिनांक 22 फरवरी, 2011 की
प्रति दिल्ली विधान सभा के माननीय सदस्यों के सूचनार्थ भेजने का निर्देश हुआ है।

पी.एन. मिश्रा
सचिव



राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
कार्यालय, मुख्य चुनाव अधिकारी, दिल्ली

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE CHIEF ELECTORAL OFFICER, DELHI

पुराना सेंट स्टीफन कालेज भवन,
करमीरी गेट, दिल्ली - 110 006

दूरभाष नं०: 23977130, 23981513, 23970498, 23933054

Old St. Stephen's College Building,
Kashmere Gate, Delhi - 110 006.
Fax. Nos. 23969611, 23963604

No. CEO/EL.G/102(11)/2010/ 3257-75

Dated: 22/2/11

To

1. The Secretary (Legislation), Delhi Legislative Assembly Secretariat, Old Sectt., Delhi-54.
2. District Election Officers of all the 9 Districts of NCT of Delhi.

**Sub: Election to the Council of States (Rajya Sabha) and Legislative Council-
Maximum number of persons to be allowed of at the time of filing of
Nominations by the candidates-Instructions-regarding.**

Sir,

I am directed to forward herewith a copy of letter No. 322/INST/2011(LC/RS)-
CC&BE dated 17th February, 2011 on the above cited subject received from the Under
Secretary, Election Commission of India, for information and further necessary action.

Encl: As above.

Yours faithfully,

(J.K.SHARMA)

DY. CHIEF ELECTORAL OFFICER

No. CEO/EL.G/102(11)/2010/ 3257-75

Dated: - 22/2/11

Copy for information to: -

1. PA to CEO/Spl. CEO (A)/Spl. CEO(E).
2. All the state units of recognized National Political Parties.

Handwritten initials

23/2

DS/A

D.S. (Keg)
24/2/11

issue button

15/2/11
1/3

513/L.A
New Delhi

28/2/2011

Ms. Laxmi

By Speed Post

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 322/INST/2011(LC/RS)-CC&BE

Dated: 17th February, 2011

To

1. The Chief Electoral Officer,
Andhra Pradesh,
Hyderabad.
2. The Chief Electoral Officers of
All other States and Union Territories of
NCT of Delhi and Puducherry



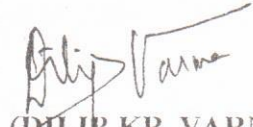
Subject:- Election to the Council of States (Rajya Sabha) and Legislative Council—Maximum number of persons to be allowed of at the time of filing of Nominations by the candidates—Instructions—Regarding.

Sir,

With reference to Chief Electoral Officer, Andhra Pradesh letter No.545/Elecs./F/2011-5, dated 10th February, 2011 on the subject cited above, I am directed to clarify that Commission's instructions, pertaining to the number of vehicles and the number of persons who will be allowed to enter the office premises of the Returning Officers/Assistant Returning Officers, issued in connection with the election to the Lok Sabha/Legislative Assemblies, shall be applicable to the election to the Council of States and State Legislative Councils also.

2. This may be brought to the notice of all concerned, including Political Parties in writing.

Yours faithfully,


(DILIP KR. VARMA)
UNDER SECRETARY

331/spl CEO (E)
21/02/11

CEO may kindly see



11/02/11 (E)

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21/2

ELC
11/02/11